GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 40/2018- Customs (ADD)

New Delhi, the 20th August, 2018

G.S.R. (E).- In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules 1995, the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 8/2018- Customs (ADD), dated the 15th March, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 232(E), dated the 15th March, 2018, namely:-

In the said notification, in the TABLE, against serial numbers 1 to 5, in column (2), for the entry, the entries “2941 90 30, 2941 90 60, 2941 90 60 or 3004 20 34” shall be substituted.

[F.No.354/59/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: The principal notification No.8/2018- Customs (ADD), dated the 15th March, 2018 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 232(E), dated the 15th March, 2018.